THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHA-BILITATION (SHRI G. VENKAT-SWAMY): (a) to (c) A representation from the Shethia Mining and Manufacturing Corporation Ltd., the then owners of the Colliery, was received during 1970 for grant of mining lease for coal over an area of 141 -55 hectares in Mouza Chanda and Seora in West Bengal. The Central Government as a jevisional authority, allowed their revision petition on 2-1-1971 approving grant of mining lease over this area in their favour. However, M/s. Jeewan Lai Maliah and others filed writ petitions in the High Courts at Calcutta and Delhi who granted stay in their favour. This resulted in non-execution of mining lease in favour of M/s. Shethia Mining & Manufacturing Corporation.

IBRD AGREEMENT FOR EXPANSIONS OF COAL MINES

- 835. SHRI NAWAL KISHORE: Will the Minister of STEEL AND MINES be pleased to state:
- (a) whether it is a fact that an agreement between IBRD and the Government of India was signed in 1961 for expansion of the coal mines during the Third Five Year Plan:
- (b) if so, what is the exact implication of clause 1(C) of Sec. 5 of the said agreement as regards giving reasonable ciedit to the private sector during the period;
- (c) whether Government's attention has been drawn in last 3 years opinion of a very senior counsel:
- (d) if so, what is text of the opinion and the Government's reaction thereto; and
- (e) the names of the authorised signatory to the agreement and his designation and his present posting in the Government?
- THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUBODH HANSDA): (a) Yes, Sir.
- (b) The Government of India undertook to provide foreign exchange out of the proceeds of the loan to a mining enterprise who was the ultimate beneficiary, for the import of mining equipmen's, machinery, etc. Such beneficiaries were required to make he'r own arrangements for rupee funds

required to carry out the development of cool productions. Where, however, the coal enterprises were not able to find resources, the Govt, of India agreed to provide, on reasonable terms, such adequate credit facilities, guarantees or other financial assistance to them; as was reasonably required to cany out the project.

- (c) No, Sir.
- (d) Does not arise.
- (e) The Loan agreement was signed by Shri D.N. Chatierjee, Charge D'Affairs, Indian Embassy, Washington. Shri Chatter-jee is now Ambassador of India in France.

LEAVE BENEFITS TO TERRITORIAL ARMY PERSONNEL

- 836. SHRI K.P. SINGH DEO: Will the Minister of DEFENCE be pleased to state:
- (a) whether the Territorial Army personnel, who were embodied for military service in connection with the recent Indo-Pak war and were subsequently employed in P.W. guard duties were not allowed to avail of their full leave entitlement for the years 1972 and 1973:
- (b) if so, the detailed reasons for denying them their leave entitlement as per the service rules: and
- (c) what remedial measures are being taken to grant the leave due to—
 - (;) Territorials who have already been disembodied, and/or
 - ("/") to those who may be disembodied in future to avoid disembodiment adverse effect on iheir morale and recruitment?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI J.B. PATNAIK): (a) to (c) Out of the T.A. units which were embodied before the December, 1971 Indo-Pakistan conflict, some units were not disembodied after the conflict as they were required for operational reasons like guarding Prisoners of War. Even though many of the personnel employed in these units were given their annual leave, wholly or partially, some could not be granted leave due to exigencies of service. According to rules annual lea\empty which cannot be granted lapses at the end of the year. However, as a special

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case those personnel who were not sanctioned their annual leave during 1972 and 1973 and who are to be disembodied by 31st March, 1973 have been permitted to take their annual leave. The question of extending the benefit to T.A. personnel who will be disembodied after 31st March, 1973 is under the consideration of Government.

देश की आवश्यकताकी तुलनामें उत्पादन

- 837. श्री जगदम्बी प्रसाद यादव : क्या इस्पात और खान मंत्री यह बताने की कपाकरेंगे कि :
- (क) देश में इस्पात की आवश्यकता और उत्पादन कितना है; और
- (ख) उत्पादन और आवश्यकता बीच अन्तर को कैसे और कब तक समाप्त किया जायेगा ?
- t [Production vis-a-vis in the Country
- 837. SHRI J. P. YADAV: Will the Minister of STEEL AND MINES be pleased
- (a) what is the requirement and production of steel in the country; and
- (b) by when and how the difference between production and requirement is likely to be eliminated?]

इस्पात और खान मंत्रालय में उपमंत्री (श्री सुखदेव प्रसाद) : (क) पांचवीं योजना के लिए लोहे और इस्पात की टास्क-फोर्स के मूल्यांकन के अनुसार 1973-74 में विकय साधारण इस्पात की मांग लगभग 67 लाख टन है। इस टास्क-फोर्स के अनुमान के अनुसार देश में लगभग 58 लाख टन साधारण इस्पात का उत्पादन होगा ।

(ख) ऐसी संभावना है कि बोकारो इस्पात कारखाने के चालू हो जाने तथा वर्तमान इस्पात कारखानों द्वारा अपनी निर्घारित क्षमता के 90 प्रतिशत क्षमता पर उत्पादन करने लगने पर दो या तीन वर्ष में इस्पात के उत्पादन में आत्मनिर्भरता प्राप्त की जासकेगी।

t[THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUKHDEV PRASAD): (a) The demand for saleable mild steel in 1973-74, according to the estimates of the Task Force on Iron & Steel for the V Plan, is about 6 '7 million tonnes. The domestic availability, according to the estimate of the same Task Force, is likely to be about 5 -8 million

to Questions

(b) It is expected that near self-sufficiency in steel production can be reached in two or three years with the commissioning of Bokaro Steel Plant and the existing steel plants attaining production of 90% of their rated capacity.]

लडाई में मारे गए रक्षा कर्मचारियों की संख्या

838. श्री जगदम्बी प्रसाद यादव : क्या रक्षा मंत्री यह बताने की कृपा करेंगे

- (क) गत युद्ध के दौरान कितने सैनिक मारे गये, कितने बंदी बनाए गए और कितने अब भी लापता हैं; और
- (ख) लडाई में मारे गए सैनिकों के परिवारों को केन्द्रीय सरकार और राज्य सरकारों ने ऋमशः कितनी और कैसी सहायता दी है; क्या सरकार उनके परिवारों को रोजगार में वरीयता देगी?

f Number of Defence Personnel KILLED IN ACTION

- 838. SHRI J.P. YADAV: Will the Minister of DEFENCE be pleased to state:
- (a) the number of soldiers killed during the last war together with the number of those taken prisoner and those who are still missing; and
- (b) the nature and quantum of assistance given by the Central and State Governments respectively to the families of soldiers killed in action; and whether Government will give preference to their families in giving employment?]